

(2022) 04 DEL CK 0004

In the Delhi High Court

Case No : Arbitration Petition No. 38, 402, 408, 409, 410, 411 Of 2022, I. A. No. 5084, 5076, 5077, 5078, 5079 Of 2022

LKT Engineering Consultants Ltd

APPELLANT

Vs

M/S Planning And Infrastructural Developments Consultants
Pvt Ltd

RESPONDENT

Date of Decision : 01-04-2022

Acts Referred:

Arbitration And Conciliation Act, 1996 — Section 12(2)

Citation : (2022) 04 DEL CK 0004

Hon'ble Judges : Sanjeev Sachdeva, J

Bench : Single Bench

Advocate : Vikas Kumar, Manish Verma, Aman

Final Decision : Disposed Of

Judgement

Sanjeev Sachdeva, J

1. These petitions arise out of different MOUs entered into between the same parties. The respective clauses of reference of disputes to arbitration is similar.
2. Learned counsel for parties submit that though the disputes arise out of different agreements and the claims and counter-claims are different, as the parties are common, it is prayed that one arbitral tribunal be constituted to arbitrate the separate disputes emanating between the parties.
3. Accordingly, the petitions are allowed and the disputes are referred to the Delhi International Arbitration Centre (DIAC), which would appoint one common arbitrator to arbitrate all the disputes of the parties. The arbitration shall take place under the aegis of the DIAC in accordance with its rules and regulations.
4. The arbitrator would be entitled to charge fees in accordance with the schedule of fee stipulated by the DIAC.
5. The arbitrator shall also furnish the requisite disclosure under section 12(2) of

the Arbitration and Conciliation Act, 1996 within one week of entering reference.

6. Petitions are disposed of in the above terms.